

NATIONAL COMPANY LAW TRIBUNAL  
राष्ट्रीयकंपनीविधिअधिकरण  
CUTTACK BENCH  
कटकखंडपीठ

ORDER OF THE HEARING ON 29<sup>th</sup> April, 2024, 10:30 A.M.

TP (IBC) No. 1/CB/2022 CP (IB) No. 16/KB/2022

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	State Bank of India -Vs- Abhijeet Infrastructure Ltd.
Under Section	7 IBC

**Hearing through: VC and Physical (Hybrid) Mode**


For Petitioner (s) Mr. Subrat Mishra, Adv.

For Respondent (s) Mr. Sourita Ganguly, Adv.  
Mr. Chitresh Saraogi, Adv.

**ORDER**

Ld. Counsel Mr. Subrat Mishra appears for the Petitioner/Financial Creditor. Ld. Counsel Mr. Souritra Ganguly appears for the respondent and represents that the application to set aside *ex-parte* order, along with stay application were listed before the DRT, Nagpur on 15.04.2022, matter reposted for hearing on 03.05.2024 and therefore, sought an adjournment. The above fact is confirmed by the petitioner counsel. Hence, list the matter on 04.06.2024.

  
**Kaushalendra Kumar Singh**  
Member (Technical)

  
**P. Mohan Raj**  
Member (Judicial)